

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH & FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2557  
TO BE ANSWERED ON 04<sup>TH</sup> AUGUST, 2023**

**PRIVATE HOSPITALS ON SUBSIDISED LAND**

**†2557. SHRI SUMEDHANAND SARASWATI:  
SHRI SUNIL KUMAR SINGH:  
SHRIMATI RANJEETA KOLI:  
DR. MANOJ RAJORIA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of the private hospitals which have been provided land and other Government facilities at concessional rates by the Government in Delhi & NCR;
- (b) the type and nature of treatment facilities provided free of cost to the patients belonging to poor sections by such hospitals on account of the concessions received by them;
- (c) whether the Government has put any mechanism in place for its monitoring and if so, the details thereof
- (d) the hospitals of Delhi where CGHS facilities are available to the CGHS card holders; and
- (e) the details of the hospitals in Delhi where CGHS facilities are not available along with the reasons therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(PROF. SATYA PAL SINGH BAGHEL)**

(a) to (c): 'Health' is a State subject. It is within the domain of State/UT Governments to ensure that hospitals are given land at concessional rates. They should provide free treatment to the poor. Since, this is a subject matter of the state, the Union Ministry of Health and Family Welfare does not maintain details in this regard.

As per information furnished by the Land and Development Office (L&DO), Union Ministry of Housing & Urban Affairs, land has been allotted to the following private hospitals of Delhi on concessional rates:-

- i Sir Ganga Ram Hospital
- ii Veeranwali International hospital (Delhi Hospital Society)/PRIMUS-ORTHO

- iii Dr. Vidya Sagar Kaushalya Devi Memorial Trust (VIMHANS)
- iv Moolchand Khairati Ram Hospital
- v St. Stephens Hospital
- vi An additional strip of land measuring 773 square yards was allotted to R.B. Seth Jessa Ram Hospital for expansion of the hospital. Initially the land had been allotted by DDA.

In pursuance to the Judgement dated 01.09.2011 of Hon'ble Supreme Court of Delhi in the SLP Civil No. 18522/2007, L&DO vide its order dated 02.02.2012 directed all the aforesaid six private hospitals, which has been provided land by L&DO on concessional rate, to strictly follow the policy of providing free treatment to 25% in OPD and 10% in IPD to Economically Weaker Section (EWS) patients. The said order also provides incorporation of this condition as part of the terms and conditions of lease/allotment. The direction issued vide the said order dated 02.02.2012 had further been reiterated vide L&DO's order dated 30.08.2018.

The Government of India, however, has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) and notified Clinical Establishments (Central Government) Rules, 2012 thereunder to provide for registration and regulation of Government (except those of Armed Forces) as well as private clinical establishments belonging to recognized systems of medicine. The States / UTs which have adopted CE Act, 2010, are primarily responsible for regulating their hospitals including private hospitals as per provisions of the Act and rules thereunder to ensure provision of affordable and quality healthcare to patients. As per the Act, the clinical establishments are required to fulfill the conditions of minimum standards of facilities and services, minimum requirement of personnel, maintenance of records and reports and other conditions including ensuring compliance to Standard Treatment Guidelines (STGs) issued by the Central / State Government and display of rates charged by them at a conspicuous place. The Clinical Establishments Rules, 2012 also provide that every clinical establishment shall maintain information and statistics in accordance with all other applicable laws in force and its rules. This includes rules, if any, on reservation for poor in every private hospital subsidized by the Government. The CE Act, 2010 also provides for cancellation of registration of hospitals, if the conditions of the registration are not complied with. As on date, the CE act, 2010 has been adopted by 12 States and 7 UTs.

(d) & (e): List of Hospitals empanelled in Delhi is available on CGHS website at the following link:

<https://cghs.gov.in/CghsGovIn/faces/ViewPage.xhtml?id=NDcwOA==>

Treatment facilities are provided to Central Government Health Scheme (CGHS) beneficiaries at CGHS empanelled hospitals only which have signed Memorandum of Agreement with CGHS.

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